

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 3477  
TO BE ANSWERED ON 21.12.2015**

**Regulation of Fee Structure**

**3477. SHRI RAGHAV LAKHANPAL:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has drawn up any norms for fee structure in private colleges/universities in the country;
- (b) if so, the details thereof;
- (c) whether the Government has noticed any non-compliance of these norms by such colleges/universities;
- (d) if so, the action taken/proposed to be taken against such Institutions for noncompliance; and
- (e) the steps taken by the Government to control the arbitrary fee structure in the private colleges/universities?

**ANSWER  
MINISTER OF HUMAN RESOURCE DEVELOPMENT  
( SMT. SMRITI ZUBIN IRANI )**

(a) to (e): The Central Government has not so far framed separate norms for fee structures in Private Colleges/Universities in the country. However, the University Grants Commission (UGC) (Deemed to be University) Regulations, 2010 amended in 2014 and 2015 regulates the fee structure in case of a Deemed to be University. The Regulation stipulates that Deemed to be Universities shall not engage in commercialization of education in any manner and shall provide equity and access to all deserving students. The detailed instructions on the fee structure mentioned in the above Regulation are available on UGC's website [www.ugc.ac.in](http://www.ugc.ac.in). Further, the State Governments have their own mechanism for determination of fee structures for different courses conducted in state Universities and their affiliated colleges.

\*\*\*\*\*